

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2327
ANSWERED ON:08.12.2011
UNIT FOR ELECTRIC DIESEL ENGINES
Kumar Shri P.

Will the Minister of RAILWAYS be pleased to state:

- (a) the details and the present status of setting up of units to build electric and diesel engines as announced in 2006;
- (b) the funds allocated/spent thereon so far; and
- (c) the time by which the said units are likely to start production ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) (i) Electric engine unit at Madhepura, Bihar: The project for setting up of Electric Loco manufacturing unit at Madhepura, Bihar was approved by the Cabinet Committee on Economic Affairs in Feb'07. The work was included in Rail Budget 2007-08. The Cabinet in its meeting held on 18th Feb'10, approved setting up this manufacturing unit under Joint Venture, with partner selected through international competitive bidding for manufacturing 12000 HP electric locomotives. Bidders have been short listed through International Competitive Bidding (ICB) after finalization of Request for Qualification (RFQ). Request for Proposal (RFP) issued to short listed bidders. RFP document being modified after due diligence of the proposal, as announced by the Hon'ble MR in budget speech (2011-12).

(ii) Diesel engine unit at Marhaura, Bihar: Request for Qualification(RFQ) has been opened. Two firms have been short listed. Request for Proposal (RFP) issued to short listed bidders. RFP document being modified after due diligence of the proposal, as announced during the Rly. Budget(2011-12).

(b) Total funds allocated for electric engine unit upto 2011-12 is Rs.495.04 Crore (2007-08=0.5Cr, 2008-09=267Cr, 2009-10=10Cr, 2010-11=115Cr, 2011-12=53.04Cr) and the total funds spent upto September'2011 is Rs. 58.51 Crore. For diesel engine unit expenditure of Rs. 27.37 Crore has been incurred so far.

(c) Electric engine unit at Madhepura and Diesel engine unit at Marhaura, are scheduled to be completed by the selected bidder within 36 months from the date of the agreement.